

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 34/94
Transfer Application No.

Date of Decision : 15.6.1995

D.L.Mane.

Petitioner

Shri S.K.Sawant.

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal? *NO*

[Signature]
(M.S.DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No. 34/94.

D.L. Mane. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Appearances:-

Applicant by
Shri S.K.Sawant.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt.15.6.1995

Heard Shri S.K.Sawant, counsel for the
applicant.

2. The applicant has already retired from service. His grievance was that his date of birth was wrongly recorded as 5.2.1934 instead of 18.3.1936 and this he noticed for the first time at the annual verification carried out in 1993. It is difficult to accept the position that the applicant was unaware of the date of birth which was actually recorded and I see no merit in the belated plea that he was born later than what is stated in the official records.

3. The O.A. is therefore dismissed. No order as to costs.

(M.S. DESHPANDE)
VICE-CHAIRMAN

B.